

buildings in different areas in the country comes within the purview of concerned Urban Local Body/State Government which is responsible for approving the building plans and issuance of completion certificate.

**Child sexual abuse**

3989. SHRI AHMED PATEL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of incidences of child sexual abuse in the country;
- (b) the number of people tried and convicted under the POCSO Act during the last three years, State/UT-wise;
- (c) whether Government is aware that many NGOs have raised the issue of rehabilitation of victims of abuse after the trial;
- (d) whether Government is planning to provide assistance to the minors after the conclusion of the trial; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) As reported by National Crime Records Bureau (NCRB), the details of incidences of child sexual abuse in the country are as under:—

Cases	2014	2015
Cases registered under child rape (section 376 IPC)	13766	10854
Cases registered under Assault on Women (girl children) with intent to outrage her modesty (section 354 IPC)	11335	8390
Cases registered under Insult to the Modesty of Women (girl children) (section 509 IPC)	444	348
Cases registered under Protection of Children from Sexual Offences Act, 2012	8904	14913

- (b) The details are given in the Statement (*See* below).
- (c) This Ministry has not received any such representation/reference.
- (d) to (e) Under Rule 7 of the Protection of Children from Sexual Offences (POCSO) Rules, 2012, grant of compensation to the victim is required to be made under the victim compensation scheme by the State/UT Government as ordered by the Special Courts within 30 days of receipt of such order.

**Statement**

*State/UT-wise cases registered, persons arrested, persons whose trials completed during the year and person convicted under the Protection of Children from Sexual Offences Act, 2012 during 2014-2015*

Sl. No.	State/UT	2014				2015			
		Cases Registered	Persons Arrested	Persons whose trial completed during the year	Persons Convicted	Cases Registered	Persons Arrested	Persons whose trial completed during the year	Persons Convicted
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	106	113	41	1	237	270	106	9
2.	Arunachal Pradesh	5	6	0	0	12	14	0	0
3.	Assam	311	308	5	5	731	716	37	13
4.	Bihar	57	72	12	6	60	57	9	8
5.	Chhattisgarh	417	415	71	22	1164	1444	423	159
6.	Goa	4	2	0	0	0	0	0	0
7.	Gujarat	118	117	0	0	1416	1635	16	3
8.	Haryana	3	2	0	0	440	466	95	15
9.	Himachal Pradesh	22	19	0	0	3	2	2	2
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0
11.	Jharkhand	31	33	6	4	141	128	27	22

1	2	3	4	5	6	7	8	9	10
12.	Karnataka	620	667	39	7	1480	1644	124	11
13.	Kerala	439	433	17	8	516	478	58	25
14.	Madhya Pradesh	126	141	28	11	1687	1869	398	141
15.	Maharashtra	190	174	11	0	26	39	8	3
16.	Manipur	7	7	0	0	25	12	0	0
17.	Meghalaya	48	44	0	0	118	113	5	2
18.	Mizoram	42	17	0	0	114	114	27	27
19.	Nagaland	0	0	0	0	5	5	1	1
20.	Odisha	109	100	1	0	19	49	0	0
21.	Punjab	25	32	1	1	18	25	5	1
22.	Rajasthan	191	177	1	0	222	169	29	18
23.	Sikkim	23	23	3	1	54	54	29	16
24.	Tamil Nadu	1055	1141	36	5	1544	1841	301	113
25.	Telangana	25	35	0	0	264	267	8	0
26.	Tripura	32	31	4	3	0	0	0	0
27.	Uttar Pradesh	3637	6018	25	14	3078	5275	614	429
28.	Uttarakhand	74	70	11	4	99	130	48	27

29.	West Bengal	1058	864	217	12	1289	1701	112	21
	TOTAL STATES	8775	11061	529	104	14762	18517	2482	1066
30.	Andaman and Nicobar Islands	0	0	0	0	1	1	0	0
31.	Chandigarh	0	0	0	0	1	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	13	11	0	0
33.	Daman and Diu	0	0	0	0	4	7	0	0
34.	Delhi UT	107	93	19	5	86	76	17	4
35.	Lakshadweep	1	3	0	0	1	1	0	0
36.	Puducherry	21	15	0	0	45	38	2	2
	TOTAL UTs	129	111	19	5	151	134	19	6
	TOTAL (ALL INDIA)	8904	11172	548	109	14913	18651	2501	1072

*Note:* Persons disposed may include previous year persons under trial.

*Source:* Crime in India.